

ITEM NO.43

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6950-6953/2024

[Arising out of impugned final judgment and order dated 07-03-2024 in CWP-(PIL) No.29/2024 07-03-2024 in CWP-(PIL) No.30/2024 07-03-2024 in CWP-(PIL) No.36/2024 07-03-2024 in CWP-(PIL) No.42/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

STATE OF HARYANA & ANR.

Petitioner(s)

VERSUS

UDAY PRATAP SINGH & ORS.

Respondent(s)

IA No. 69901/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 69903/2024 - EXEMPTION FROM FILING O.T.

IA No. 150415/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 93491/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(C) No. 15407-15410/2024 (IV-B)

(IA

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 150798/2024

FOR INTERVENTION APPLICATION ON IA 152875/2024

IA No. 150798/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 152875/2024 - INTERVENTION APPLICATION)

Date : 18-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Tushar Mehta, Solicitor General

For State of Mr. Lokesh Sinhal, Sr. A.A.G.

Haryana Mr. Madhav Sinhal, Adv.

Mr. Akshay Amritanshu, AOR

Ms. Himanshi Shakya, Adv.

Mr. Nikunj Gupta, Adv.

Ms. Drishti Saraf, Adv.

Ms. Pragya Upadhyay, Adv.

Ms. Swati Mishra, Adv.

Ms. Aakanksha, Adv.

Mr. Tushar Mehta, Solicitor General

Mr. Lokesh Sinhal, Sr. A.A.G.

Mr. Samar Vijay Singh, AOR

Mr. Madhav Sinhal, Adv.
 Mr. Nikunj Gupta, Adv.
 Ms. Himanshi Sakhya, Adv.
 Ms. Sabarni Som, Adv.
 Mr. Fateh Singh, Adv.
 Ms. Aakanksha, Adv.
 Mr. Darshan Chandrakant Siddarkar, Adv.
 Mr. Keshav Mittal, Adv.

For Respondent(s)
 For State of
 Punjab

Mr. Gurminder Singh, Advocate General, Punjab
 Mr. Gaurav Dhamma, A.A.G.
 Mr. Maninderjit Singh Bedi, AAG
 Mr. Vivek Jain, D.A.G.
 Mr. Siddhant Sharma, AOR

Mr. Uday Pratap Singh, Adv.
 Mr. Divyesh Pratap Singh, AOR
 Mr. Amit Sangwan, Adv.
 Mr. Angrej Singh, Adv.
 Mr. Gurbhej Aulakh, Adv.
 Ms. Savita Devi, Adv.
 Mr. Ashu Bhindwar, Adv.

Mr. Aadil Singh Boparai, Adv.
 Mr. Gurlabh Singh Baki Sidhu, Adv.
 Mr. Abhishek Dubey, Adv.
 Mr. Amarjeet Singh, AOR

Mr. Paras Nath Singh, AOR
 Mr. Pardeep Kumar Rapria, Adv.
 Mr. Rizwan Ahmed, Adv.
 Mr. Shakeel Ahmed, Adv.
 Mr. Pankaj Sheoran, Adv.
 Mr. Rohin Bhatt, Adv.

Mr. Rahul Khurana, AOR

Mr. Tushar Manohar Khairnar, AOR

Mr. Kailash Prashad Pandey, AOR
 Mr. Hitesh Kumar Sharma, Adv.
 Mr. Amit Kumar Chawla, Adv.
 Mr. S.K. Rajora, Adv.
 Mr. Varun Varma, Adv.
 Mr. Akhileshwar Jha, Adv.
 Mr. Prakhar Shukla, Adv.
 Mr. Mahi Pal Singh, Adv.
 Ms. Manisha Chawla, Adv.
 Ms. Yamini Sharma, Adv.
 Ms. Ritika Raj, Adv.
 Mr. Subham Rajhans, Adv.
 Ms. Niharika Dewivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. In continuation of the order dated 13.11.2024, learned Advocate General for the State of Punjab submits that multiple meetings with Mr.Jagjit Singh Dallewal - the Punjab farmers leader, who is on fast-unto-death now for the last more than 20 days, as well as other farmers/their leaders at Khanauri Border, have been held and the Director General of Police and other senior officers of the State Government have participated in those discussion. He submits that efforts are going on to provide immediate requisite medical aid to Mr.Jagjit Singh Dallewal, keeping in view his age and the ailments he is suffering from. Learned Advocate General further submits that during interaction, the farmers are reported to have declined to interact with the High Powered Committee, constituted by this Court vide order dated 02.09.2024. He suggests that the farmers can be permitted to submit their demands/view points directly to this Court.
2. In this regard, we clarify that the Court's doors are always open and any suggestion/charter of demands by the farmers, directly or through their authorised representatives, can be brought on record, and it will be given due consideration along with discussions with all the stakeholders.
3. As regard to medical aid to Mr.Jagjit Singh Dallewal, learned Advocate General fairly submits that even as per the doctors, he is immediately required to be hospitalised. That being the medical condition, we direct the State Authorities to take all necessary steps and ensure that the medical aid of hospitalisation, as per the doctors advise, is provided to Mr.Jagjit Singh Dallewal, without any delay.
4. Post these matters for hearing on 19.12.2024.
5. To be taken up at 2.00 P.M.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR

